

X

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
EASTERN ZONE BENCH, KOLKATA  
ORIGINAL APPLICATION NO.91/2026/EZ**



In The Matter of:-

Md. Nasim

..... Applicant

- Versus-

State of West Bengal & Ors.

...Respondent(s)

**AFFIDAVIT OF SERVICE OF NOTICE ON BEHALF OF RESPONDENT NUMBER  
4, THE DISTRICT MAGISTRATE & COLLECTOR, JHARGRAM DISTRICT.**

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Filed by:

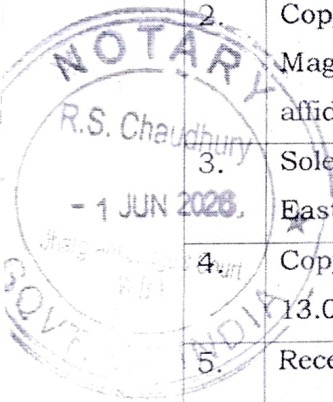
*Sibojyoti Chakrabarti*

Mr. SIBOJYOTI CHAKRABARTI,  
Advocate

State of West Bengal

(M): 9007035534.

Email: subho.advocate@gmail.com



X

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
EASTERN ZONE BENCH, KOLKATA  
ORIGINAL APPLICATION NO.91/2026/EZ**



In The Matter of:-

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...Respondent(s)



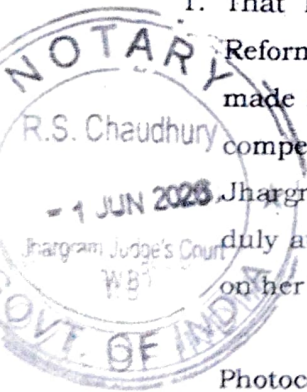
**AFFIDAVIT OF SERVICE OF NOTICE ON BEHALF OF RESPONDENT NUMBER  
4, THE DISTRICT MAGISTRATE & COLLECTOR, JHARGRAM DISTRICT.**

I, Sri Lakshmana Perumal R, S/O Sri Ravi P, aged about 35 years, by faith-Hindu, by occupation- Government Service, presently posted as Additional District Magistrate (Land Reforms) & District Land & Land Reforms Officer, Jhargram having office at the Office of the District Magistrate & Collector, New Administrative Building, 3<sup>rd</sup> Floor, P.O. & District: Jhargram, Pin 721507, do hereby solemnly affirm and say as follows: -

1. That I am presently posted as the Additional District Magistrate (Land Reforms) & District Land & Land Reforms Officer, Jhargram and I have made myself acquainted with the facts and circumstances of this case and competent to affirm this affidavit on behalf of the District Magistrate, Jhargram, who is the respondent number 4 of this case and I have been duly authorized by the District Magistrate, Jhargram to affirm this affidavit on her behalf.

Photocopy of the authorization given by the District Magistrate, Jhargram to affirm this affidavit on her behalf, is annexed herewith and marked as '**Annexure R-1**'.

2. That this affidavit of service is being affirmed in pursuance to the solemn order dated 28.04.2026 passed by the Hon'ble National Green Tribunal (For brevity hereinafter 'Hon'ble NGT'), Eastern Zone Bench wherein the Hon'ble NGT, Eastern Zone Bench, in paragraph number 12, was pleased to direct



"Notice is ordered to be served on respondent no. 7 through the District Magistrate, Jhargram and for this purpose, notice issued to respondent no. 7 may be sent to the District Magistrate, Jhargram by e-mail for getting service of the same effected on respondent no. 7 and sending his report in this regard within fifteen days."

Server copy of the solemn order dated 28.04.2026 is annexed herewith and marked as 'Annexure R-2'.

That the deponent (i.e. respondent number 4) received the notice on 13.05.2026 via e-mail from the Judicial Section of the Hon'ble NGT, Eastern Zone Bench.

Copy of the same is annexed herewith and marked as 'Annexure R-3'.

4. That in compliance to the solemn direction of the Hon'ble NGT, Eastern Zone Bench, the deponent (i.e. respondent number 4) served such notice, so received and to be served upon respondent number 7, via e-mail on 18.05.2026 and via physical mode through their authorized signatory on 19.05.2026.

Photocopies of the Receipt copies are collectively annexed herewith and marked as 'Annexure R-4'.

5. That the direction given in paragraph number 12 by the Hon'ble NGT, Eastern Zone Bench, vide it's order dated 28.04.2026 is hereby complied.
6. That the deponent shall ever be duty bound to comply with any other order(s) as may deem fit and be passed by the Hon'ble Tribunal.
7. That the statements made in paragraph number 1 to 4 are based on information which is true to the best of my knowledge and belief and rests thereof are my humble submission before this Hon'ble Tribunal.

Identified by me

*Sibojyoti Chakrabarti*

Advocate  
State of West Bengal

*[Signature]*  
Deponent  
Additional District Magistrate  
&  
District Land & Land Reforms Officer  
Jhargram



**VERIFICATION**

I, Sri Lakshmana Perumal R, S/O Sri Ravi P, aged about 35 years, by faith-Hindu, by occupation- Government Service, now posted as Additional District Magistrate & District Land & Land Reforms Officer, Jhargram having office at the Office of the District Magistrate & Collector, New Administrative Building, 3rd Floor, P.O.& District: Jhargram, Pin 721507, do hereby solemnly affirm, verify and declare that the contents of the statements made in the above paragraphs of the affidavit are true and correct to the best of my knowledge and belief. No part of the same is false and nothing material has been concealed there from.

Verified at Jhargram, on this the 1<sup>st</sup> day of June, 2026.

Identified by me

*Sibojyoti Chakrabarti*  
Advocate  
State of West Bengal

Deponent  
Additional District Magistrate  
&  
District Land & Land Reforms Officer  
Jhargram

SOLEMNLY AFFIRM BEFORE NOTARY  
PUBLIC AT- JHARGRAM (W.B)

NO. 12.

Identified by:-

*S. Chakrabarty*  
(Adv)

*R.S. Chaudhury*  
R.S. CHAUDHURY  
NOTARY  
01.06.26.

01 JUN 2026



**Government of West Bengal  
Office of the District Magistrate & Collector, Jhargram**

P.O. + Dist. - Jhargram, Pin-721507

Landline : 03221- 257915  
Fax : 03221- 257797

Email : dm-jhargram-wb@gov.in  
jhargramdm@gmail.com

Memo. No.: 70/DM/JH/C

Date- 27/05/2026

**Authorization Letter**

I, the undersigned do hereby authorize Sri Lakshmana Perumal R, IAS, Additional District Magistrate & District Land & Land Reforms Officer, Jhargram for filing affidavit of service of notice on behalf of respondent number 4 i.e. District Magistrate, Jhargram i.c.w. O.A. No. 91/2026/EZ in the matter of Md. Nasim -Vs- State of West Bengal & Ors before the Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata.

Signature of Sri Gobinda Dutta WBCS (Exe.), A.D.M. & D.L.&L.R.O., Jhargram is attested below.

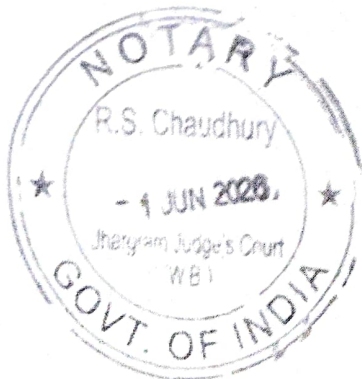
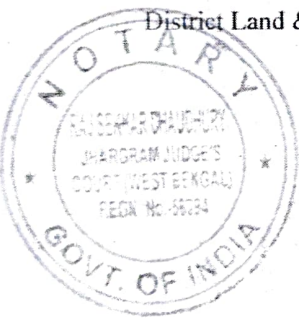
Signature of

Sri Lakshmana Perumal R, IAS,  
Additional District Magistrate &  
District Land & Land Reforms Officer,  
Jhargram

  
District Magistrate  
Jhargram,

Attested

District Magistrate  
Jhargram



Item No.03

Court No.1

**BEFORE THE NATIONAL GREEN TRIBUNAL  
EASTERN ZONE BENCH, KOLKATA  
(THROUGH PHYSICAL HEARING WITH HYBRID MODE)**

Original Application No.91/2026/EZ

Md Nasim

Applicant

Versus

State of West Bengal and Ors.

Respondents

Date of hearing: 28.04.2026

**CORAM: HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER  
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER**

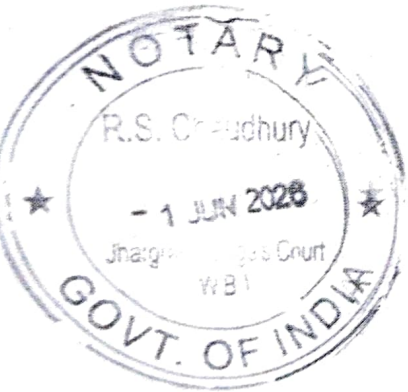
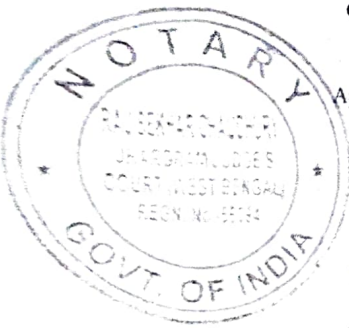
Applicant: Mr. Rahul Khurana, Mr. Hasil Jain, Mr. Ishan Sharma and Ms. Bhavya Singla, Advocates for the applicant (physically in PB).

**ORDER**

1. The applicant has filed the present application under Sections 14, 15 and 18 of the National Green Tribunal Act, 2010 seeking following reliefs:-

- a) Direct the Respondent Authorities to immediately stop and prohibit illegal sand mining being carried out at sand mining blocks No. MIN\_JH\_21A, MIN\_JH\_21B, and MIN\_JH\_22, admeasuring 27.57 hectares, 25.37 hectares, 28.14 hectares respectively, situated at Mouza- Bhatandia, and Mouza- Chapasar, Narasingpur, District-Jhargram, West Bengal.
- b) Impose environmental compensation upon Respondent No.7 for carrying out illegal sand mining in violation of environmental laws and norms.
- c) Direct initiation of appropriate disciplinary and legal action against the District Magistrate, Jhargram, Mining Officer, Jhargram and Regional Officer, WBPCB, Jhargram for collusion, negligence and dereliction of statutory duties.
- d) Direct assessment of environmental damage caused to the Subarnarekha River and order the restitution and restoration of the affected river stretch at the cost of the violators.
- e) Pass any other order(s) as this Hon'ble Tribunal may deem fit and proper in the interest of justice and environmental protection."

2. The applicant has submitted that respondent no. 7-Sturdy Niketan Private Limited is carrying out mining in Subarnarekha River in three sand



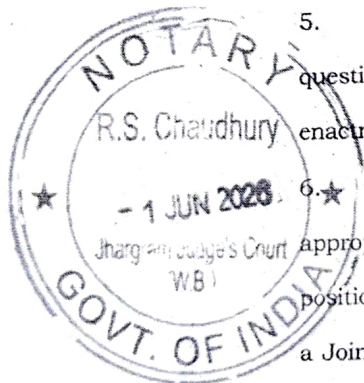
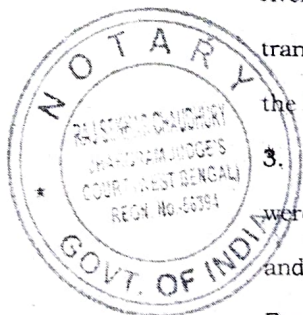
mining blocks bearing no. **MIN\_JH\_21A** and **MIN\_JH\_21B** situated at Mouza-Bhathandia District-Jhargram, West Bengal and **MIN\_JH\_22** situated at Mouza-Chapasar, Narasingpur, District-Jhargram, West Bengal admeasuring an area of 27.57 hectares, 25.37 hectares, and 28.14 hectares respectively. Respondent No.7 is conducting mining operations in the said sand mining blocks without obtaining mandatory Environment Clearance (EC), Consent to Establish (CTE) and Consent to Operate (CTO). Furthermore, Respondent no.7 has erected a temporary bridge across the riverbed with the purpose of connecting the sand mining blocks and for transportation of sand to the adjoining villages and has thereby obstructed the free flow of river.

3. Terms of reference in respect of the above-mentioned mining blocks were issued in favour of respondent no. 5-West Bengal Mineral Development and Trading Corporation Limited by respondent no. 3-State Level Environment Impact Assessment Authority, West Bengal.

4. We have heard learned Counsels for the applicant and gone through the material on record.

5. *Prima facie* the averments made in the application raise substantial questions relating to environment arising out of the implementation of the enactments specified in Schedule-I to the National Green Tribunal Act, 2010.

6. In view of the averments made in the application, we consider it appropriate that a Joint Committee be constituted to verify the factual position and suggest appropriate remedial action. Accordingly, we constitute a Joint Committee comprising of representatives of the Additional Principal Chief Conservator of Forest (Central), Regional Office of MoEF&CC, Bhubaneswar, Odisha; West Bengal State Pollution Control Board (WBSPCB) and the District Magistrate, Jhargram and direct the same to meet within two weeks, undertake visits to the site, look into the grievances of the applicant, associate the applicant and representative of the concerned



project proponent, verify the factual position and suggest appropriate remedial action and file its report within one month.

7. West Bengal State Pollution Control Board (WBSPCB) will be the nodal agency for co-ordination and compliance.

8. In view of the grievances raised, notice of the application along with copies of the documents attached with the same is also ordered to be issued to the respondents.

9. Mr. Sibojyoti Chakrabarti, learned Counsel has appeared and accepted notice on behalf of respondents no. 1, 4, 5 and 6.

10. Mr. Dipanjan Ghosh, learned Counsel has appeared and accepted notice on behalf of respondent no. 2 and 3.

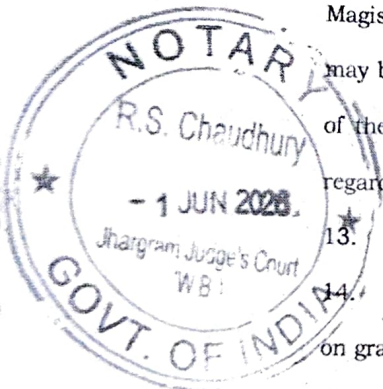
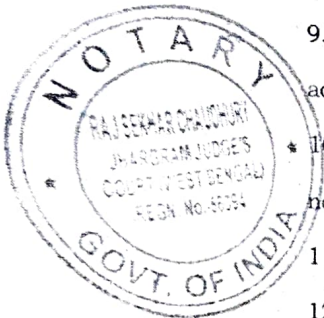
11. The Registry is directed to issue notice to respondent no. 7.

12. Notice is ordered to be served on respondent no. 7 through the District Magistrate, Jhargram and for this purpose, notice issued to respondent no. 7 may be sent to the District Magistrate, Jhargram by email for getting service of the same effected on respondent no. 7 and sending his report in this regard within fifteen days.

13. Responses by respondents no. 1 to 7 may be filed within one month.

14. It may be observed here that river bed sand mining is permissible only on grant of EC by SEIAA and CTE/CTO by SPCB/UTPCC in accordance with the statutory provisions made in the Mines and Minerals (Development and Regulation) Act, 1957; Water (Prevention and Control of Pollution) Act, 1974, Environment (Protection) Act, 1986; Air (Prevention and Control of Pollution) Act, 1981; Environment Impact Assessment (EIA) Notification dated 14.09.2006; Sustainable Sand Mining Management, 2016 and Enforcement and Monitoring Guidelines for Sand Mining, 2020.

15. In view of this legal perspective and the precautionary principle embodied in Section 20 of NGT Act, 2010 and in exercise of powers under Section 19(4)(j) of the National Green Tribunal Act, 2010, respondent no. 7 is



ordered to desist from violating the provisions of the Acts specified in Schedule-I to the National Green Tribunal Act, 2010 and to carry out mining in sand mining block in question in accordance with EC and CTE/CTO only if already granted in his favour.

16. Respondents no. 1 to 6 are directed to ensure that sand mining is carried out in the sand mining blocks only in accordance with EC if any already granted by SEIAA, West Bengal and CTE/CTO if any already granted by WBSPCB and also to ensure that no illegal mining takes place in the sand mining block in question.

17. Respondent no. 4-the District Magistrate, Jhargram and Superintendent of Police, Jhargram are also directed to take all requisite measures for ensuring that no illegal mining is carried out in the sand mining block in question.

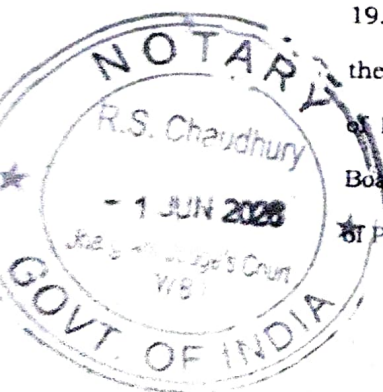
18. List on 07.07.2026 for further hearing.

19. A copy of this order may be sent to respondents no. 1 to 3, 5 and 6, the Additional Principal Chief Conservator of Forest (Central), Regional Office of MoEF&CC, Bhubaneswar, Odisha; West Bengal State Pollution Control Board (WBSPCB) and the District Magistrate, Jhargram and Superintendent of Police, Jhargram by e-mail for requisite compliance.

Arun Kumar Tyagi, JM

Dr. A. Senthil Vel, EM

April 28<sup>th</sup>, 2026  
Original Application No.91/2026/EZ  
SN





Gmail

ADM &amp; DLLRO Jhargram &lt;dllrojghargram@gmail.com&gt;

**Fwd: Notice for compliance in Original Application No. 91/2026/EZ order passed by NGT-Kolkata**

Smt. Akanksha Bhaskar &lt;dm-jhargram-wb@gov.in&gt;

13 May 2026 at 13:19

To: dllrojghargram <dllrojghargram@gmail.com>, "Addl. District Magistrate (G) Jhargram" <admgjhargram@gmail.com>, Surojit Bhar  
<dprdo-jhargram-wb@gov.in>, dprdojhargram21 <dprdojhargram21@gmail.com>

Smt. Akanksha Bhaskar

===== Forwarded message =====

From: National Green Tribunal, Eastern Zone Bench, Kolkata &lt;ngtjudicial-kolkata@gov.in&gt;

To: "DM Jhargram" &lt;dm-jhargram-wb@gov.in&gt;

Date: Wed, 13 May 2026 12:48:46 +0530

Subject: Notice for compliance in Original Application No. 91/2026/EZ order passed by NGT-Kolkata

===== Forwarded message =====

Respected Sir/Madam,

I am directed to forward herewith a copy of Notices along with order dated 28.04.2026 passed by Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata in **Original Application No. 91/2026/EZ** title "**Md Nasim Vs. State of West Bengal and Ors.**" When the Tribunal inter-alia passed following order (reproduced relevant extracts only):- Para "12" Notice is ordered to be served on respondent no. 7 through the District Magistrate, Jhargram and for this purpose, notice issued to respondent no. 7 may be sent to the District Magistrate, Jhargram by email for getting service of the same effected on respondent no. 7 and sending his report in this regard within fifteen days.

Regards/सादर

Judicial Section न्यायिक अनुभाग

National Green Tribunal / राष्ट्रीय हरित अधिकरण

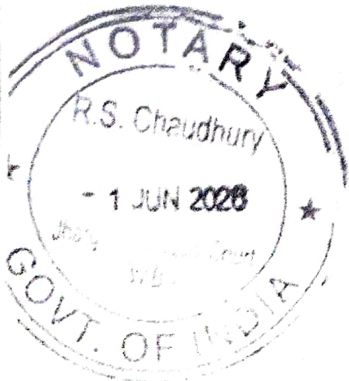
Eastern Zone Bench / पूर्वी क्षेत्रीय न्यायपीठ,

New Town, Kolkata / न्यू टाउन, कोलकाता - 700161

Ph./संपर्क 033-2324 0089

Email: ngtjudicial-kolkata@gov.in

2 attachments

 Order in OA 91-2026-EZ.pdf  
170K Notice in OA 91-2026-EZ.pdf  
213K

X

Annexure 'R-4'

59

Gmail

ADM & DLLRO Jhargram <dlrojhargram@gmail.com>

**Notice for compliance in Original Application No. 91-2026-EZ order passed by NGT-Kolkata**

ADM & DLLRO Jhargram <dlrojhargram@gmail.com>

18 May 2026 at 12:54

To: "Sturdy Niketan Pvt Ltd (Lessee : MIN\_JH\_21A, MIN\_JH\_21B, MIN\_JH\_22, MIN\_JH\_31D & MIN\_JH\_32B)" <sturdyniketan@gmail.com>

Bcc: "Law. Conversion & Computer Section, DL&LRO, Jhargram" <lawsectionjhargramlr@gmail.com>, "MM Section, DL&LRO, Jhargram" <mmsectionjhargramlr@gmail.com>

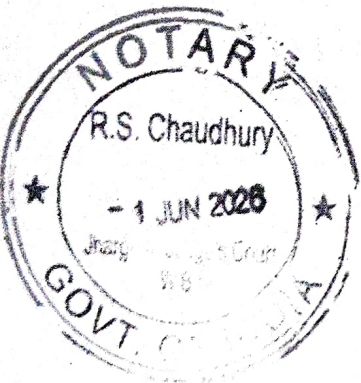
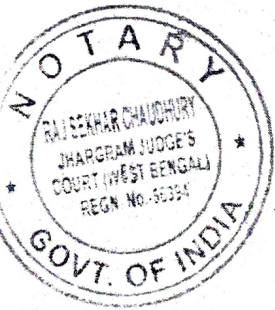
Madam / Sir,

Please see the attachment and acknowledge the same through return email.

Thanks & Regards,  
ADM & DL&LRO,  
Jhargram

**3 attachments**

- 67-C dt 150526 Notice for compliance in Original Application No. 91-2026-EZ order passed by NGT-Kolkata.pdf  
279K
- Notice in OA-91-2026-EZ.pdf  
213K
- Order in OA-91-2026-EZ.pdf  
170K





Government of West Bengal  
Office of the District Magistrate & Collector, Jhargram

P.O. + Dist. - Jhargram. Pin-721507

Landline : 03221-257915  
Fax : 03221-257797

Email : dm-jhargram-wb@gov.in  
jhargramdm@gmail.com

Memo No. 67 /DM/JH/C

Date - 15 /05/2026

To  
Sturdy Niketan Pvt. Ltd.,  
Through Managing Director,  
Merlin Infinite, 5<sup>th</sup> Floor, Unit No. 500,  
Plot-51, Block DN, Sector 5, Salt Lake,  
West Bengal-700091

Sub. : Copy of Notice of O.A. No. 91/2026/EZ in the matter of Md. Nasim Vs  
State of West Bengal & Others.

Enclosed please find herewith the copy of notice issued by the Assistant Registrar, National  
Green Tribunal, Eastern Zone Bench, Kolkata along with a copy of order dated 28.04.2026 i.c.w.  
O.A. No. 91/2026/EZ in the matter of Md. Nasim -Vs- State of West Bengal & Others.

Enclo.: 1) Copy of Notice i.c.w. O.A. No. 91/2026/EZ.  
2) Copy of Order dated 28.04.2026  
i.c.w. O.A. No. 91/2026/EZ.

District Magistrate & Collector  
Jhargram

Received memo No- 67/DM/JH/C  
Deled - 15/05/26 on 19/05/26

*Signature*  
19/05/26  
STURDY NIKETAN PVT. LTD.  
*Signature*  
Authorized Signatory

Signature of TI Attached by me  
01.06.26  
RAJ SEKHAR CHAUDHURY  
NOTARY PUBLIC (GENERAL)  
01 JUN 2026

**STURDY NIKETAN PVT. LTD.**

U45201WB2023PTC259835

Date – 18.05.2026

To  
 The District Magistrate  
 District – Jhargram  
 Pin – 721507  
 West Bengal

Subject - Authorization Letter to Collect Documents on behalf of Sturdy Niketan Private Limited

Dear Sir,

I, Mahabir Banka, Director of **Sturdy Niketan Private Limited**, having its registered office at Room No. 710, 7th Floor, Adventz Infinity @5, Block BN-5, Sector-V, Salt Lake City, Kolkata-700091, hereby authorize **Sri Arijit Sahoo**, S/o Sri Anup Sahoo, resident of N/0166, Ishwaripur, Kakdwip, South 24 Parganas, West Bengal-743357, by faith-Hindu, by occupation-service, having Aadhaar No.: 973442321437, currently working as a Site Manager, in the Company to act as an authorised person to visit your esteemed office in order to collect Documents on behalf of our organization.

Our representative is fully authorized to fulfill any necessary formalities, sign acknowledgements, and take physical possession of the documents.

For **Sturdy Niketan Private Limited**

**STURDY NIKETAN PVT. LTD.**

Mahabir Banka  
 Director

Director  
 Mahabir Banka  
 (Signature of Executant)

**STURDY NIKETAN PVT. LTD.**

Arijit Sahoo  
 Authorised Signatory

(Accepted)  
 Arijit Sahoo  
 (Signature of Authorized Person)

☎ 9230962582 ✉ sturdyniketan@gmail.com

📍 Room No.710, 7th Floor, Adventz Infinity@5, Block BN-5, Sector - V,  
 Salt Lake City, Kolkata - 700 009

BEFORE THE HON'BLE NATIONAL  
GREEN TRIBUNAL  
EASTERN ZONE BENCH, KOLKATA

ORIGINAL APPLICATION  
NO.91/2026/EZ



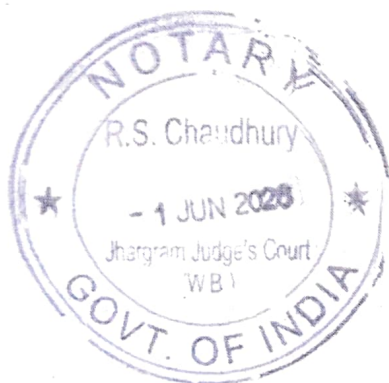
In The Matter of:-

Md. Nasim ..... Applicant

- Versus-

State of West Bengal & Ors.

...Respondent(s)



**AFFIDAVIT OF SERVICE OF NOTICE  
ON BEHALF OF RESPONDENT  
NUMBER 4, THE DISTRICT  
MAGISTRATE & COLLECTOR,  
JHARGRAM DISTRICT.**

Filed By:-

Mr. SIBOJYOTI CHAKRABARTI,  
Advocate  
State of West Bengal  
(M): 9007035534.  
Email: subho.advocate@gmail.com